



सत्यमेव जयते

महाराष्ट्र शासन राजपत्र

असाधारण भाग आठ

वर्ष १२, अंक ४५]

शुक्रवार, ऑगस्ट ७, २०२६/श्रावण १६, शके १९४८

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असाधारण क्रमांक १२२

प्राधिकृत प्रकाशन

महाराष्ट्र विधानमंडळाचे अधिनियम व राज्यपालांनी प्रख्यापित केलेले अध्यादेश व केलेले विनियम आणि विधि व न्याय विभागाकडून आलेली विधेयके (इंग्रजी अनुवाद).

In pursuance of clause (3) of article 348 of the Constitution of India, the following translation in English of the Maharashtra Land Revenue Code (Amendment) Ordinance, 2026 (Mah. Ord. XI of 2026), is hereby published under the authority of the Governor.

By order and in the name of the Governor of Maharashtra,

SUPRIYA DHAWARE,

Secretary (Legislation) to Government,
Law and Judiciary Department.

(Translation in English of the Maharashtra Land Revenue Code (Amendment) Ordinance, 2026 (Mah. Ord. XI of 2026), published under the authority of the Governor).

REVENUE AND FORESTS DEPARTMENT

Mantralaya, Madam Cama Marg, Hutatma Rajguru Chowk,
Mumbai 400 032, dated the 7th August 2026.

MAHARASHTRA ORDINANCE No. XI OF 2026.

AN ORDINANCE

further to amend the Maharashtra Land Revenue Code, 1966.

WHEREAS both Houses of the State Legislature are not in session ;

AND WHEREAS the Governor of Maharashtra is satisfied that circumstances exist which render it necessary for him to take immediate action

Mah. further to amend the Maharashtra Land Revenue Code, 1966, for the purposes
XLI hereinafter appearing ;
of 1966.

NOW, THEREFORE, in exercise of the powers conferred by clause (1) of article 213 of the Constitution of India, the Governor of Maharashtra is hereby pleased to promulgate the following Ordinance, namely :—

Short title and
commencement.

1. (1) This Ordinance may be called the Maharashtra Land Revenue Code (Amendment) Ordinance, 2026.

(2) It shall come into force at once.

Amendment
of section 48
of Mah. XLI of
1966.

2. In section 48 of the Maharashtra Land Revenue Code, 1966, Mah. in sub-section (7) for the words “upto five times the market value of the minerals”, the words “equal to ten times the royalty payable for the minerals” shall be substituted. XLI of 1966.

STATEMENT

Section 48 of the Maharashtra Land Revenue Code, 1966 (Mah. XLI of 1966) provides for Government title to mines and minerals. Sub-section (7) of said section 48 provides the penalty for extracting, removing, collecting, replacing, picking up or disposing of minerals without lawful authority which is upto five times of the market value of such minerals.

2. It is noticed that, different amounts of penalties are imposed in different areas for illegal extraction, removal, etc. of minerals as market value determined by the Collector is different in different Districts. It is also seen that, in some of the projects, the penalty imposed is more than the project cost which has resulted in halting of such projects. The amount of penalty is substantial since it is dependent on the market value of minerals. Hence, large number of appeals against imposed penalty are filed before the Competent Authority. This has resulted in delay in recovery of penalty. Therefore, it is considered expedient to amend section 48 of the said Code with a view to provide for levy of penalty equal to ten times of the royalty payable for such minerals.

3. As both Houses of the State Legislature are not in session and the Governor of Maharashtra is satisfied that circumstances exist which render it necessary for him to take immediate action further to amend the Maharashtra Land Revenue Code, 1966, for the purposes aforesaid, this Ordinance is promulgated.

Mumbai,
Dated the 6th August 2026.

JISHNU DEV VERMA,
Governor of Maharashtra.

By order and in the name of the Governor of Maharashtra,

VIKAS KHARAGE,
Additional Chief Secretary
to Government.